

ITEM NO.4

COURT NO.1

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 7594/2015

[Arising out of impugned final judgment and order dated 12-02-2015 in CA No. 12567/2014 in Writ Petition (PIL) No. 69/2011 passed by the High Court of Gujarat at Ahmedabad]

ESSAR BULK TERMINAL (SALAYA) LTD.

Petitioner(s)

VERSUS

SALAYA MACCHIMAR BOAT ASSOCIATION & ORS.

Respondent(s)

(IA No. 3/2016 - APPLICATION FOR IMPLEADMENT and IA No. 2/2016 - APPLICATION FOR IMPLEADMENT)

Date : 06-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. Balbir Singh, Sr. Adv.
Mr. Mahesh Agarwal, Adv.
Mr. Ankur Saigal, Adv.
Mr. Sukriti Bhatnagar, Adv.
Mr. Raheel Patel, Adv.
Mr. Naman Tandon, Adv.
Mr. E.C. Agrawala, AOR

For Respondent(s) :

Ms. Hemantika Wahi, AOR

Ms. Swati Ghildiyal, AOR

Ms. Anita Bafna, AOR
Mr. Abhinav Ramkrishna, AOR

UPON hearing the counsel, the Court made the following
O R D E R

It is stated by the learned Senior Advocate appearing for the petitioner that in view of subsequent developments, the present special leave petition has become infructuous.

In view of the statement made, the special leave petition is dismissed as infructuous.

(DEEPAK GUGLANI)
AR-CUM-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR